

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP No.513/2015  
In  
OA No.3542/2013**

**this the 31<sup>st</sup> day of March, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

Sh. Jagdish Prasad & Ors.

....Applicant.

(By Advocate: Shri Padmesh Kataria for Shri Gyan Prakash)

VERSUS

Dr. S.Christopher  
Secretary  
Department of Defence Research and .  
d  
Development-cum-Director General  
DRDO, Ministry of Defence  
Govt. of India, DRDO Bhawan  
Rajaji Marg, New Delhi – 110 011. .... Respondent.

(By Advocate:Shri Rajesh Katyal)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

Heard both sides.

2. The present Contempt Petition is filed alleging violation of the orders of this Tribunal dated 23.09.2014 in OA No.3542/2013. The said OA was disposed of solely basing on an identical case in **Union of India Vs. Dr. O.P.Nijhawan & Others**, WP (C) No.3095 of 2014 decided on 18.07.2014. Since the Hon'ble Supreme Court of India in SLP No.12706/2015, filed in the said **Dr. O.P.Nijhawan** case, granted stay of contempt proceedings therein and identical SLPs also preferred against this case and notices have been issued and the same was tagged with the **Dr.O.P.Nijhawan** case, we close

this Contempt Petition. Accordingly, notices issued to the respondents are discharged. However, the applicant is at liberty to avail his remedies, if so advised, in accordance with law, once the aforesaid SLP is finally decided by the Hon'ble Supreme Court. No costs.

**(P.K.Basu)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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